

the Committee is, therefore, convened only when required.

(c). Yes.

(d). As soon as nominations from the organisations concerned, which have been called for, are received.

Closing Hours of Shops in Delhi

*635-B. { Shri Naushir Bharucha:
Shri Madhusudan Rao:

Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that the Government have issued orders for the closure of the shopping centres in New Delhi such as Connaught Place by 7 P.M. daily;

(b) the reasons for the issue of such orders and the law under which such instructions have been issued;

(c) whether it is a fact that lakhs of residents in Delhi are inconvenienced as a result of such order; and

(d) how long are such orders proposed to be kept in force?

The Deputy Minister of Labour (Shri Abid Ali): (a). Yes.

(b). In response to the persistent demand from the traders and the employees to reduce the working hours of shops and establishments to enable them to take part in social and cultural activities, the notification fixing the new timings has been issued by the Chief Commissioner, Delhi, under section 15 (1) of the Delhi Shops and Establishments Act, 1954.

(c). No. The shops and establishments dealing in essential supplies and services are exempted from the timing restrictions.

(d). No change in the timings is contemplated for the present.

Pension Cases of Retired Personnel of C.P.W.D.

*636. Shri Amjad Ali: Will the Minister of Works, Housing and Supply be pleased to state:

(a) the number of employees (all categories) who have retired from the services of Central Public Works Department in New Delhi/Delhi during the year 1961 (upto 31st October);

(b) whether his attention has been drawn to the fact that there has been a great delay in finalizing the pension cases of the retired personnel; and

(c) if so, the remedial measures that have been taken to prevent such inordinate delay?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a). 111.

(b). Yes Sir, in a few cases.

(c). Orders have been issued for (i) initiating action on pension cases 18 months ahead of the date of retirement of the employees concerned and (ii) verification of service while the employees are still in service, so that non-verification of service may not lead to delay in finalizing pension cases at the time of retirement.

Indians in Ceylon

*637. { Shri Ram Krishan Gupta:
Shri P. C. Borooah:
Shrimati Mafida Ahmed:
Shri P. K. Deo:
Shri D. C. Sharma:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 83 on the 7th August, 1961 and state at what stage is the proposal to hold a meeting at the official level with the Government of Ceylon over the question of state-less residents of Indian origin in that country?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): There has been no change in the

position since the reply given in Parliament last August.

Production of Salt

- *638. { Shrimati Ila Palchoudhuri:
Shri Chintamani Panigrahi:
Shri Ram Krishan Gupta:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 861 on the 23rd August, 1961 and state:

(a) whether any final decision in the matter of setting up of factories for the production of salt has since been taken; and

(b) if so, the nature and details of the decision taken?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). As stated in reply to Starred Question No. 861, on 23-8-1961, several parties have come forward for the establishment of big salt works in Vedaranyam in Madras and on the coastal area of Orissa. Their plans for the lay out and mechanisation of the salt works will be scrutinised and licences for salt manufacture issued if found suitable.

Also West Bengal and Orissa Government are thinking of establishing Salt works themselves in suitable areas in the State Sector.

तिब्बत में पकड़े गये भारतीय राष्ट्रजन

- *६३८-क. { श्री भक्त दर्शन :
श्री वी० चं० शर्मा :

क्या प्रधान मंत्री ८ सितम्बर, १९६१ के तारांकित प्रश्न संख्या १३२० के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि तिब्बत में चीनी अधिकारियों द्वारा पकड़े गये भारतीय राष्ट्रजनों अथवा भारतीय संरक्षणाधीन व्यक्तियों को छुड़ाने के लिये किये गये प्रयत्नों का क्या परिणाम निकला ?

वैदेशिक-कार्य मंत्री के सभा सचिव (श्री जी० ना० हज्जारिका) : तारांकित

प्रश्न संख्या १३२० के उत्तर में हमने जो स्थिति बताई थी, उसमें कोई परिवर्तन नहीं हुआ है ।

Recognition of East German and Provisional Govt. of Algeria

- *639. { Shri Harish Chandra Mathur:
Shri S. M. Banerjee:
Shri Shree Narayan Das:
Shri Radha Raman:
Shri Vidya Charan Shukla:
Shri Hem Barua:
Pandit D. N. Tiwari:
Shri Bahadur Singh:

Will the Prime Minister be pleased to state whether Government have come to any final conclusion regarding the recognition of (a) East German Government, and (b) Provisional Government of Algeria?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon): The position of the Government of India remains the same as stated by Prime Minister in his statements in the Lok Sabha on 16th August regarding the Provisional Government of Algeria and on 17th August regarding the East German Governments.

Housing Co-operatives

*640. Shri D. C. Sharma: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether Government propose to pursue more vigorously the policy of favouring housing co-operatives in rural and urban areas in the country;

(b) whether any scheme has been chalked out in this connection; and

(c) if so, the details thereof?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) to (c). The various Housing Schemes in operation already contain appropriate provisions, wherever possible, for grant of